CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 046/00270/2017

Date of Order: This, the 19th day of February 2019

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER

- MES No. 243612
 Shri A. Subaramani
 Mate (Motor Transport Driver)
 Office of the Assistant Garrison Engineer (I)
 Zakhama, Pin 900792, C/O 99 APO.
- MES No. 244013
 Shri Pardeshi Prasad Gupta
 Mate (Carpenter)
 Office of the Assistant Garrison Engineer (I)
 Zakhama, Pin 900792, C/O 99 APO.
- MES No. 244019
 Shri Widambou
 Fitter General Mechanic (Skilled)
 Office of the Assistant Garrison Engineer (I)
 Zakhama, Pin 900792, C/O 99 APO.
- MES No. 244069
 Shri Ashish Deb Nath
 Black Smith (Skilled)
 Office of the Assistant Garrison Engineer (I)
 Zakhama, Pin 900792, C/O 99 APO.
- 5. MES No. 244068
 Shri Lekazung Ozie
 Refrigerator Mechanic (Skilled)
 Office of the Assistant Garrison Engineer (I)
 Zakhama, Pin 900792, C/O 99 APO.

MES No. 243639 Shri C. Rajendran Electrician (Skilled) Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

7. MES No. 243405 Shri R. Mohanan Black Smith (Skilled) Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

MES No. 243623 Shri A. Victor Pipe Fitter Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

MES No. 244023 Shri Nokmarenba Ao Mate (Mason) Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

10. MES No. 244024 Shri Pukuni Khatso Mate (Mason) Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

11. MES No. 4349025 Shri Ahon Angami Chowkidar Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

12. Smti Jay Laxmi Wife of Late P.C. Kanan Ex-MES No. 238048 Pipe Fitter Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

13. Smti. M. Munyammal Wife of Late C. Murugan Ex-MES No. 237902 Fitter General Mechanic Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

14. Smti. Ataule Angami Wife of Devid Angame Ex-MES No. 243915 Chowkidar Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

15. Shri Lalan Prasad Fitter General Mechanic Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

16. No. 14702931L Shri Tiasump, Pipe Fitter Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

17. MES No. 243636 Shri S.R. Kashi Mason (Skilled) Office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO.

18. MES No. 280431
Shri Rajesh Kumar Gupta
Junior Enginer (E&M)
Office of the Assistant Garrison Engineer (I)
Zakhama, Pin – 900792
C/O 99 APO.

....Applicants

By Advocates: Mr. A. Ahmed, Ms. R.R. Rajkumari & Mrs. D. Goswami

-Versus-

- 1. The Union of India
 Represented by the Secretary
 To the Government of India
 Ministry of Defence, South Block
 New Delhi, Pin 110011.
- 2. The Commander Works Engineer Head Quarters, 137 Works Engineer Pin – 914137, C/O 99 APO.
- 3. The Assistant Garrison Engineer (1) Zakhama, Pin 900792 C/O 99 APO.

...Respondents

By Advocate: Mr. S.K. Ghosh, Addl. CGSC

ORDER (ORAL)

MANJULA DAS, MEMBER (J):

This O.A. has been remanded back from the Hon'ble Gauhati High Court vide order dated 00.07.2018 in WP (C) No. 690/2018 for its decision afresh after giving an opportunity of

hearing to the Union of India i.e. respondents. Thereafter, in the matter, notices were issued to the respondent authorities where Mr. S.K. Ghosh, learned Addl. CGSC accepted notices on behalf of all the respondents. However, no written statement has been filed till date.

- 2. Mr. Adil Ahmed, learned counsel for the applicants submitted that the present applicants are Defence Civilian Employees of the Ministry of Defence, Government of India under the Headquarters 137 Works Engineer, Pin – 914137, C/O 99 APO. According to Mr. Ahmed, similarly situated Defence Civilian Employees working in the same Establishment i.e. office of the Assistant Garrison Engineer (I) Zakhama, Pin – 900792 C/O 99 APO has approached this Tribunal by O.A. No. 377/2015. This Tribunal by its judgment and order dated 12.11.2015 have granted the relief on the ground of Hon'ble Gauhati High Court decision dated 21.02.2013 in W.P.(C) No. 830 of 2013 and Hon'ble Supreme Court decision dated 02.07.2014 in Special **Leave to Appeal (C)CC No (s) 8050/2014** for grant of 10% compensation per month in lieu of Rent Free Accommodation w.e.f. 01.07.1987.
- 3. The respondents have already taken steps to implement the same which is apparent from the **WP(C)** No.

1329/2016 disposed by the Hon'ble Gauhati High Court on 02.03.2016 whereby the respondents have sought time for implementation of the decision dated 12.11.2015 in O.A. No. 040/00377/2015 and the Hon'ble High Court has acceded to.

Mr. Ahmed vociferously argued that the respondent 4. authorities are not extending the similar benefits to the present applicants as has been granted to the applicants in O.A. No. 040/00377/2015. Hence, they should be granted similar benefits in view of the decision rendered by the Hon'ble Supreme Court in the case of Inder Pal Yadav and Ors. Vs. Union of India and Ors. reported in (1995) 2 SCC 648, where the Hon'ble Apex Court held that – "Relief granted by the court is to be given to other similarly situated employees without forcing them to court for similar benefits" as well as in view of the decision rendered by the Hon'ble Supreme Court in the case of State of Karnataka and Ors. Vs. C. Lalitha reported in (2006) 2 SCC 747 where the Hon'ble Apex Court has held that – "Service jurisprudence evolved by this Court from time to time postulates that all persons similarly situated should be treated similarly. Only because one person has approached the court that would not mean that persons similarly situated should be treated differently."

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5. On guery, learned Addl. CGSC prayed that let the

matter be sent to the department for its verification and to

ensure whether the present applicants are similarly situated

with the applicants in O.A. No. 040/00377/2015 or not and if

found to be otherwise similarly situated, similar benefits be

extended to them thereafter.

6. In view of the above, by accepting the prayer made

by the learned Addl. CGSC for the respondents as well as no

objection from the learned counsel for the applicants, we

direct the respondents to verify the case of the present

applicants as to whether they are similarly situated with the

applicants in O.A. No. 040/00377/2015 dated 12.11.2015 and if

so, similar benefits to be extended to them within a period of

three months from the date of receipt copy of this order.

7. With the above directions, the O.A. stands disposed

of accordingly. There shall be no order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)

MEMBER (J)